

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

113. I.A. 2302/2021

In

C.P.(IB)-4135(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **24.06.2024**

NAME OF THE PARTIES: USV Pvt. Ltd

V/s.

Lok Housing & Construction Ltd.

**Appearance**

For Applicant/RP : Adv. Rohan Agarwal a/w Ms. Sabeena Mahadik  
and Pankaj Uttaradhi i/b SRL Legal.

For Respondent : Adv Harsh Kesharia is present through VC.

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 2302/2021**

Ld. Counsel for Respondent seeks two weeks' time to file para-wise reply. Let the same be done within two weeks after serving on the other side.

Let the RP also disclose in the affidavit whether rights of the applicant are sufficiently protected by way of an appropriate disclosure in the information memorandum/Form-G.

List on **05.08.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Harshada---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)